

The Andhra Pradesh Land Reforms (Ceiling on Agricultural Holdings) (Amendment) Act, 2009

Act 19 of 2009

Keyword(s): Land, Industrial Development

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

Registered No. HSE/49



ఆంధ్రప్రదేశ్ రాజపత్రము

[Price : Rs. 0-30 Paise.

THE ANDHRA PRADESH GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 22] HYDERABAD, WEDNESDAY, SEPTEMBER 30, 2009

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislature, received the assent of the Governor on the 25th September, 2009 and the said assent is hereby first published on the 30th September, 2009 in the Andhra Pradesh Gazette for general information:-

ACT No. 19 OF 2009.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH LAND REFORMS (CEILING ON AGRICULTURAL HOLDINGS) ACT, 1973.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixtieth Year of the Republic of India as follows:-

[1]

2 ANDHRA PRADESH GAZETTE EXTRAORDINARY [Part IV-B

Short title and commencement.

- 1. (1) This Act may be called the Andhra Pradesh Land Reforms (Ceiling on Agricultural Holdings) (Amendment) Act, 2009.
- (2) It shall be deemed to have come into force on and from the 1st day of January, 2004.

Amendment of section 14. Act 1 of 1973.

- 2. In the Andhra Pradesh Land Reforms (Ceiling on Agricultural Holdings) Act, 1973, in section 14, in subsection (6), for clause (iii), the following shall be substituted, namely,-
- "or, (iii) utilise/sell such lands for infrastructure/industrial development or any such public purpose".

Repeal of Ordinance 2 of 2009.

3. The Andhra Pradesh Land Reforms (Ceiling on Agricultural Holdings) (Amendment) Ordinance, 2009 is hereby repealed.

R. RAMA CHANDRA REDDY,

Secretary to Government, Legislative Affairs & Justice, Law Department.